

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 2016
TO BE ANSWERED ON 08.08.2024**

ENFORCEMENT MECHANISMS TO PREVENT CHILD LABOUR

2016. SHRI JAGGESH:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that there are about a million children, aged between 5 to 14 years, working either as main or marginal workers in the country;**
- (b) if so, the details thereof, State-wise;**
- (c) whether many children under the age of 14 were found working in a Bhopal-based listed company recently; and**
- (d) if so, the details thereof, and the details of steps taken by Government to strengthen the enforcement mechanisms to prevent any violation of the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) & (b): As per "Crime in India" a publication of National Crime Records Bureau, 751 number of cases were registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 during calendar year 2022 in the country. The State / Union Territories wise details are at Annexure.

(c) & (d): As per report of the State Government of Madhya Pradesh, 3 children below the age of 14 years were rescued from Bhopal-based private company during June 2024.

The Government has taken various measures to strengthen the enforcements mechanisms to prevent the violations of Child and Adolescent Labour (Prohibition and Regulation) Act, 1986. The details are as under:

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(i) The Child and Adolescent Labour (Prohibition and Regulation) Rules, 1988 inter -alia, provide for District Nodal Officer (DNO) and Task Force at district level under chairpersonship of District Magistrate to ensure that the provisions of the Act are properly enforced.

(ii) The PENCIL (Platform for Effective Enforcement of No Child Labour) portal has a complaint corner for registering the complaint regarding child labour. These complaints are dealt by the respective District Nodal Officers of the District.

(iii) The Ministry of Labour & Employment has been issuing advisory to States / UTs from time to time strengthen the enforcement mechanisms to prevent violation of Child and Adolescent Labour (Prohibition and Regulation) Act, 1986. The recent advisory was issued in June 2024.

ANNEXURE

**ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) OF RAJYA SABHA
UNSTARRED QUESTION NO. 2016 FOR 08.08.2024 BY SHRI JAGGESH REGARDING
ENFORCEMENT MECHANISMS TO PREVENT CHILD LABOUR**

**Number of cases registered under Child and Adolescent Labour (Prohibition and Regulation)
Act, 1986, State / Union Territories –wise during 2022:**

S. No.	State/UT	2022
1	Andhra Pradesh	15
2	Arunachal Pradesh	3
3	Assam	86
4	Bihar	98
5	Chhattisgarh	0
6	Gujarat	42
7	Haryana	4
8	Himachal Pradesh	0
9	Jharkhand	6
10	Karnataka	62
11	Kerala	0
12	Madhya Pradesh	0
13	Maharashtra	87
14	Meghalaya	0
15	Mizoram	1
16	Odisha	0
17	Punjab	13
18	Rajasthan	28
19	Tamil Nadu	29
20	Telangana	175
21	Tripura	0
22	Uttar Pradesh	10
23	Uttarakhand	54
24	West Bengal	0
25	Chandigarh	2
26	D&N Haveli and Daman & Diu+	0
27	Delhi	36
	TOTAL (ALL INDIA)	751

Source: Crime in India, National Crime Records Bureau.
